

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Crl.) No(s). 11017-11019/2025

[Arising out of impugned final judgment and order dated 16-10-2024 in CRA No. 4672/2007 16-10-2024 in CRA No. 5743/2007 16-10-2024 in CRA No. 5037/2007 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VEDA @ VEDPAL & ORS.

Respondent(s)

IA No. 156469/2025 - EXEMPTION FROM FILING O.T.

Date : 14-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Rajat Singh, AOR
Ms. Aurica Bhattacharya, Adv.
Mr. Sarthak Chandra, Adv.

For Respondent(s) Mr. P. C Srivastava, Adv.
Mr. Pradeep Kumar Yadav, Adv.
Mr. Pradeep Kumar Mishra, Adv.
Ms. Anjale Kumari, Adv.
Mr. Taiyyab Khan Salmani, Adv.
Mr. Aditya Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Vide order dated 19.08.2025, the soft copy of the records of the court below was summoned. The same has not been received.
2. Registry is directed to send a reminder in this regard.
3. List the matters on 05.12.2025.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)